[Shri Raj Bahadur]

Sagar Ltd. Bombay. They have got the property; they have got the land and the cost of the hotel will be about Rs. 4 crores. These gentlemen have been permitted to enter into negotiations with the Hiltons on certain conditions. They have to bear in mind those conditions; they have been allowed to enter into the negotiations on principle. We have agreed that they can negotiate on the basis of sharing the gross operating profits; and they have also to take into account many other factors that are relevant for this purpose. After they have concluded their negotiations and have come to some terms, they will have to submit those terms and conditions to the Government again for approval.

So, I submit there is nothing wrong in what we are doing, particularly when we want to fill up a gap in total accommodation. In fact, there is a big gap. We have got the Hiltons, the Inte-Continental Hotels in Beirut, Tehran and Cairo on one side and in Singapore, Kuala Lumpur and Bangkok on the other side—in between there is a gap. We have got the Hiltons hotels even in Pakistan, in Karachi—we need not name them—but even there we have got them. The result is that there is a tendency for tourists to overfly our country for want of necessary facilities. We must provide the necessary facilities. It is not that we are going to convert all the hotels into Hilton hotels. It is a sort of sprinkling of Hilton hotels or inter-continental hotels. For us, both are equal. There is nothing wrong in this. I think I have answered the lady hon. Member's suspicions or apprehensions that she raised in this regard.

She said we are not having sufficient occupancy ratio. I would say that we have had more than 80 per cent occupancy ratio in the Asoka. Let me tell her that the Ashoka Hotel itself, during the last two years, despite all the severity of the climate, has been having an occupancy ratio of 87 per cent. I may give this information for the benefit of the hon. lady Member.

With these words, I submit that there is nothing wrong in what we are doing.

Mr. Speaker: The Half-an-Hour Discussion is over.

Shrimati Tarkeshwari Sinha: Sir, I would ask a clarification.

Mr. Speaker: No clarification. The Half-An-Hour Discussion is over. Shri A. M. Thomas.

15.30 hrs.

STATEMENT *RE*: DEFENCE OPERATIONS

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): Mr. Speaker, Sir, I would like to keep the House appraised of the developments in the fighting that is going on with Pakistan since the Defence Minister made a statement on 10th September.

डा० राम मनोहर लोहिया (फर्रुखाबाद): अध्यक्ष महोदय, मेरा व्यवस्था का प्रश्न है ।

अध्यक्ष महोदय : अभी उन्हों ने कुछ अधिक कहा नहीं है ।

डा० राम मनोहर लोहिया : जो आप के नियम और परम्परायें हैं और संविधान की धारा 105 के अनुसार इस बयान के बाद मुझे बोलने और सवाल पूछने का हक होना चाहिये, और वह मुझे मिलता नहीं है । इसलिये मैं व्यवस्था का प्रश्न उठाता हूं ।

अध्यक्ष महोदय : मुझे सुनने तो दीजिये ।

डा० राम मनोहर लोहिया : तो मेरा व्यवस्था का प्रश्न रहेगा ?

अध्यक्ष महोदय : यह हाउस का फैसला है ।

डा० राम मनोहर लोहिया : इसी पर तो मैं आप से यह कहना चाहता हूं कि अगर एक आदमी भी न माने तो वह फैसला हाउस का नहीं हो सकता । आप अपने नियम को बदलिए । जब तक यह नियम है-चाहे मैं पागल हूं और बाकी स्याने हों, या मैं सयाना हूं और बाकी लोग नहीं—मैं अपने हक पर अड़ सकता हूं और मुझे अपना हक मिलना चाहिए ।

अध्यक्ष महोदय : मैं इस पर यही फैसला दे सकता हूं कि इस पर फैसला हो गया है । हाउस का जो फैसला मैजारिटी से होता है उस को हाउस का फैसला मानना चाहिए । माइनारिटी को एकोमोडेट करने की कोशिश तो की जाती है, मगर अल्टीमेट मैजारिटी का फैसला आखिरी होता है । यह नहीं हो सकता कि चाहे सारा हाउस एक तरफ हो और एक मेम्बर को वीटो का अधिकार होगा । आप कहते हैं वही किया जाए, यह कैसे हो सकता है । जो मैजारिटी से फैसला हो गया वह हाउस का फैसला कहा जाएगा ।

श्री मधु लिमये (मुंगेर): आप फैसले की बात कहते हैं । कब फैसला किया गया ?

अध्यक्ष महोदय : हो चुका है ।

श्री मधु लिमये : मैं जानना चाहता हूं कि वह प्रस्ताव कब पास हुआ ? कौन सा फैसला हुआ है ।

अध्यक्ष महोदय : सुनने दीजिए ।

श्री मधु लिमये आप बताइए कि किस दिन फैसला हुआ । कोई फैसला नहीं हुआ ।

डा० राम मनोहर लोहिया : मुझे अधिकार है, इस अधिकार को आप इस तरह खत्म नहीं कर सकते । या तो आप अपने नियम के बारे में कोई प्रस्ताव यहां पास करिए । जब तक आप ऐसा नहीं करते हैं तब तक मुझे मेरा अधिकार प्राप्त है । मैं यह कभी गंवारा नहीं कर सकता कि इतने बड़े मसले के बारे में नीति का हनन होता रहे या मंत्री महोदय की तरफ से लगातार छम्ब जोरियां के बारे में गलत बयानी होती रहे । मैं उस के ऊपर राय देना जरूरी समझता हूं ।

अध्यक्ष महोदय : कौन से रूल में आप को यह हक हासिल है कि आप सवाल पूछें । आप कालिंग अटेंशन का रूल निकालिए ।

डा० राम मनोहर लोहिया : आप की खुद की जो परम्परा है ।

अध्यक्ष महोदय : आप कालिंग अटेंशन का रूल निकालिए ।

डा० राम मनोहर लोहिया : आप खुद निकाल लीजिए ।

अध्यक्ष महोदय : आर्डर, आर्डर, आप बैठ जाएं ।

इस के बारे में गो कोई फारमल तौर पर रिजोल्यूशन पेश नहीं किया गया, लेकिन मैं ने हाउस की सेंस ले ली । मैं ने देखा कि सब उस हक में हैं और किसी ने उस को चेलेंज नहीं किया तो मैं ने समझ लिया कि हाउस का फैसला है । अगर उस वक्त कोई चेलेंज करता तो मैं हाउस की राय ले सकता था और मैजारिटी का जो फैसला होता वह हाउस का फैसला समझा जाता । मैं ने हाउस की सैंस ली उस वक्त सब खामोश रहे, इसलिए मैंने इसे हाउस का फैसला मान लिया । जब हाउस की यह राय थी कि इस पर सवाल न किए जाएं, तो उसी के मुताबिक अमल किया जा रहा है ।

श्री स० मो० बनर्जी (कानपुर) यह तो उसी दिन के लिए फैसला था । और दिनों के लिये तो नहीं ।

अध्यक्ष महोदय : अगर हाउस का दूसरा फैसला हो तो मुझे क्या ऐतराज हो सकता है ।

Shri S. M. Banerjee: What we have decided is that we shall not ask an awkward question.

Several hon. Members: No, no.

Shri S. M. Banerjee: I hope you have allowed me. Let them not speak.

Mr. Speaker: I would read Rule-372. It says:

> "A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made."

डा० राम मनोहर लोहिया : आप मेरी बात तो सुनिए । आप ने हमेशा सवाल करने का मौका दिया है । अगर आप यह कहते हैं कि पहले इस सदन ने फैसला किया है सवाल न करने का तो एक बात मैं आप से कह दूं कि इस तरह का कोई फैसला मेरे ऊपर लागू नहीं हो सकता । आप अपना नियम बदलिए । आप अपने कायदे कानून को बदल दीजिए । दूसरी बात . . . . .

अध्यक्ष महोदय : मैं आप को बार बार कह रहा हूं कि आप बैठ जाएं लेकिन बावजूद मेरे कहने के आप बोले चले जाते हैं । आप ने कहा वह मैं ने सुन लिया, आप का उज्र मैं ने सुना और कह दिया कि मैं उस को नहीं मान सकता । पर आप कहे चले जा रहे हैं और कोई काम नहीं करने देते ।

डा० राम मनोहर लोहिया : मेरी यह विनती है कि एक संसद् सदस्य होने के नाते मेरा यह अधिकार है । मैं यह गंवारा नहीं कर सकता कि इस देश के हित के बारे में बार बार गलत बयानी की जाती रहे, छम्ब और जोरियां के बारे में गलत बयानी करते रहे और मैं बैठा बैठा सुनता रहूं और लोक सभा की कीर्तन-मंडली बनने दूं । मैं यह गवारा नहीं कर सकता ।

अध्यक्ष महोदय : गवारा नहीं कर सकते तो बैठ जाइए ।

डा० राम मनोहर लोहिया : मैं क्या करूं ?

अध्यक्ष महोदय : मैं क्या जवाब दूं ।

Shri A. M. Thomas: Mr. Speaker, Sir, I would like to keep the House apprised of the developments in the fighting that is going on with Pakistan since the Defence Minister made a statement on 10th September.

Broadly speaking, our troops in the Jammu-Sialkot sector have continued to make gains. The enemy has put up stout resistance and made great use of armour. Of this our forces have taken a heavy toll. All the Pakistani attempts to dislodge us from our positions have been beaten back and we have made some advances.

श्री किशन पटनायक : (सम्बलपुर) एडवांस का मतलब क्या है !

अध्यक्ष महोदय : आप बैठ जाएं ।

श्री किशन पटनायक : बाद में सवाल पूछने का मौका नहीं मिलेगा, इसलिए पहले यह स्पष्ट कर दिया जाए इसका क्या मतलब है कि एडवांस किया ।

Shri A. M. Thomas: In the Chhamb-Jaurian sector we have again been in contact with the enemy and have knocked out some more Pakistani tanks.

On the Lahore front our forces have generally held their ground and broken up Pakistani counter attacks wherever they were launched. In

the process we have taken heavy toll of Pakistani armour. To stop our further advances, the Pakistanis have been gradually blowing up bridges on the Khagiri canal as a further measure of defence.

In the Kasur sector, a very fierce battle raged for two days in which the massive armoured thrusts of the enemy were broken up and we captured a number of enemy tanks, some with crew.

In the Dera Baba Nanak and Barmer sectors our objectives have been well achieved.

In the Haji Pir area and Tithwal area our forces have been cleaning up more Pakistani posts. In the process they have not only inflicted casualties on the enemy but have made substantial acquisition of arms, ammunition and stores. We have not only now plugged some of the more important routes of infiltration from the Pakistani side but also held dominating positions to forestall Pakistani moves.

We have been in contact with groups of Pakistani armed raiders and have smashed up some of the groups which have now broken into smaller numbers. We have also inflicted substantial casualties on them.

The Air Force has continued to give splendid support to our ground forces and has also made strikes at enemy military concentrations and air fields in West Pakistan. Last night the I.A.F. bombed air installations in Kohat and Peshawar. The enemy has avoided giving air battles but has been carrying out sneaking raids on not only air fields on our side but also on civilian targets. Some of these raids have been carried out in the eastern sector where the Bagdogra and Barrackpore air fields were the targets. According to the latest reports reaching us, a raid was also made on a civilian airfield at Agartala.

In the four days' fighting since the Defence Minister made his statement, we have destroyed 66 Pakistani tanks and captured 32, including 2 with crew. We have also destroyed 15 Pakistani aircraft through ground fire and aerial action. In addition, other aircraft have been destroyed on the ground, of which we do not have exact estimates. Our own losses in this period have been small in comparison.

15.45 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Wednesday, September 15, 1965/Bhadra 24, 1887 (Saka).